

Annexure-7															
Name of the Corporate Debtor Ramakrishna Housing Private ltd; Date of commencement of CIRP 16.09.2025; List of creditors as on 15.08.2026															
List of Operational Creditors (Government Dues)															
Sl No.	Details of Claimant		Details of Claims received		Details of Claims Admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Employee's Provident Fund Organisation		9/26/2025	2,01,04,047	62,78,750	Unsecured	Nil	Nil	No	0.00%	-	-	-	1,38,25,297	Claim of Rs.2,01,04,047 filed on 26.09.2025 in respect of two establishment codes. Admitted Rs.62,78,750, being the dues determined by final orders passed under sections 7A, 14B and 7Q of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and covered by the recovery certificates referred to therein. The balance of Rs.1,38,25,297 is held under verification because it rests on dues reports and computation statements and not on any concluded determination, and proceedings under section 7A in respect of both codes remained pending as at the date of verification. The amount claimed to be outside the distribution under section 53 by virtue of section 36(4)(a)(iii) is separately under consideration. Additional information and clarifications have been sought from the claimant by email dated 16.08.2026, with a reply requested on or before 26.08.2026. The amount held under verification will be reconsidered on receipt of a satisfactory response, and in its absence the claim will be determined on the material presently on record.
2	Deputy Commissioner of Income Tax, Circle 1(1), Vijayawada		9/30/2025	6,19,92,283	5,04,41,658	Unsecured	Nil	Nil	No	0.00%	-	-	-	1,15,50,625	Penalties under sections 270A, 271AAC(1) and 272A(1)(d) and the section 220(2) interest on them. Whether a statutory penalty is admissible in this process, and its ranking under section 53, is pending determination.
3	Employees' State Insurance Corporation, Regional Office, Vijayawada		9/30/2025	16,35,697	8,94,712	Unsecured	Nil	Nil	No	0.00%	-	-	-	7,40,985	Damages under section 85B. Whether a statutory penalty is admissible in this process, and its ranking under section 53, is pending determination. Rs.7,32,633 of it also rests on a show-cause notice with no order completing the levy.
4	Deputy Commissioner of Income Tax (TDS), Circle-1, Vijayawada		11/14/2025	82,050	82,050	Unsecured	Nil	Nil	No	0.00%	-	-	-	-	
5	Assistant Commissioner (State Tax), Autonagar Circle, Vijayawada-II Division, Commercial Taxes Department, Government of Andhra Pradesh		2/17/2026	18,65,31,491	14,26,157	Unsecured	Nil	Nil	No	0.00%	-	-	-	18,51,05,334	The reassessment on which the claim rests was made after the insolvency commencement date and without notice to the insolvency professional, contrary to the liberty granted by the Hon'ble High Court. The penalty of Rs.9,39,87,226 is additionally subject to the pending determination on statutory penalties.
Total				27,03,45,568	5,91,23,327								-	21,12,22,241	

Note : Claims have been provisionally admitted based on the documents provided by the respective claimants. Due to the non- cooperation of suspended directors and management of the Corporate Debtor, the claims are yet to be verified with the books of accounts of the Corporate Debtor. Corporate. Claims shall be finally admitted after verifying with the books of the accounts of the Corporate Debtor